

tioned in the answer is inclusive of the allotments made to the big industrial and engineering concerns, or do these firms have to obtain their quota separately?

Sardar Swaran Singh: The quantities that have been given in the answer include allocations under the following heads: non-agricultural quota, agricultural quota, small-scale industries and G. D. S.

Hospital Staff of State Collieries

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*85. { **Shri Halder:**
 Shri H. N. Mukerjee:

Will the Minister of **Steel, Mines and Fuel** be pleased to state—

(a) whether the grievances of the hospital staff of Government collieries in respect of weekly rest and gazetted holiday have been examined; and

(b) if so, the decision taken in the matter?

The Parliamentary Secretary to the Minister of Steel, Mines and Fuel (Shri Gajendra Prasad Sinha): (a) Yes; by the National Coal Development Corporation (P) Ltd.—a Government Company, to which the management and ownership of Government Collieries were transferred with effect from 1-10-1956.

(b) The Company decided that there was no need to disturb the existing arrangements.

Shri Halder: May I know why the staff of Government collieries are denied certain facilities that are given to people similarly employed under the Railway Ministry, and why this anomaly should not be removed?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): That is a suggestion for action. We looked into it and we thought that for those people who have entered this service according to these terms, the existing terms should continue.

116 LSD.—2.

Oil India (Private) Ltd.

*86. **Shrimati Mafida Ahmed:** Will **Minister of Steel, Mines and Fuel** be pleased to state:

(a) the total value of the assets of the Assam Oil Co. in the newly found oil area of Assam as estimated by the Assessment Committee for transfer to the Oil India (Private) Ltd.; and

(b) the date from which the Oil India (Private) Ltd. is expected to function?

The Parliamentary Secretary to the Minister of Steel, Mines and Fuel (Shri Gajendra Prasad Sinha): (a) The report of the Assessment Committee is still under consideration.

(b) Oil India (Private) Ltd is already functioning under aegis of an ad hoc Board of Directors pending its formal incorporation.

Shrimati Mafida Ahmed: May I know, Sir, the basic of the agreement for the formation of the Oil India (Private) Limited?

The Minister of Mines and Oil (Shri K. D. Malaviya): It has been already stated in this House, and if the hon. Member wishes I can pass on the general scheme of the agreement to her.

Shri Narayanankutty Menon: May I know whether there are any secret clauses in this agreement and, if there are any, whether the hon. Minister will place on the Table of the House the whole agreement with Assam Oil Company as well as with Oil India (Private) Limited?

Shri K. D. Malaviya: There are no secret clauses in the agreement, and the whole agreement can be placed on the Table of the House if the hon. Member so wishes.

Shrimati Mafida Ahmed: Is it not a fact, Sir, that the A.O.C., partner of